

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(CAA)-255(PB)/2017

IN THE MATTER OF:

**M/s Arrant Apparels Pvt. Ltd.
With
M/s Registrar of Companies**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 252

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-

For the RD(ND) :- Mr. C. Balooni, Company Prosecutor

ORDER

Learned Counsel for the applicant / petitioner is present and ^{wants} ~~seems~~ to withdraw the application with a liberty to file the same by way of an appeal as provided under section 252 of the Companies Act 2013. Taking into consideration the same, ^{the} application is dismissed as withdrawn with a liberty to petitioner to file the same by way of an appeal.

Sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**